

Provided further that a person aggrieved by such order may, within ten days of the passing thereof, make a representation to the State Government which may on consideration thereof modify, confirm or rescind the order.

(2) In the event of disobedience of an order under this section, the State Government or the authority issuing the order, may, without prejudice to the other penalty to which the person guilty of the disobedience is liable under this Act, order the seizure of all copies of any newspaper, periodical, leaflet or other publication concerned.

Penalty. 4. Whoever contravenes, disobeys or neglects to comply with any order made or direction given under sections 2 and 3 of this Act, shall, on conviction, be liable to be punished with imprisonment of either description which may extend to one year or with fine upto one thousand rupees or with both.

ASSAM ACT No. IV OF 1961

THE ASSAM APPROPRIATION (No. 1) ACT, 1961

(Received the assent of the Governor on the 16th March 1961)

[Published in the *Assam Gazette*, Extraordinary, dated the 17th March 1961]

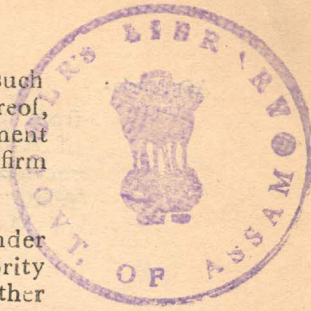
An
Act

to provide for the withdrawal of certain further sums from and out of the Consolidated Fund of the State of Assam to the service of the year ending on the thirty-first day of March 1961.

It is hereby enacted in the Twelfth year of the Republic of India as follows:—

Short title and commencement 1. This Act may be called the Assam Appropriation (No. 1) Act, 1961.

Withdrawal of Rs.5,69,41,340 from and out of the Consolidated Fund of the State of Assam for the financial year 1960-61. 2. From and out of the Consolidated Fund of the State of Assam there may be paid and applied sums not exceeding those specified in column (3) of the Schedule amounting in the aggregate to the sum of five crores, sixty-nine lakhs, forty-one thousand, three hundred and forty rupees towards defraying the several charges which will come in course of payment during the year ending on the thirty-first day of March, 1961 in respect of the services specified in column (2) of the Schedule.



Appropriation.

3. The sums, authorised to be paid and applied from and out the Consolidated Fund of the State of Assam by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the year ending on the thirty-first day of March, 1961.

SCHEDULE

(1) Grant No.	(2) Services and purposes (Major heads)	(3) Sums not exceeding		Total Rs.
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	
2	Charges on Account of Land Revenue.	...	1,644	1,644
5	Charges on account of Forests	15,61,788	...	15,61,788
7	Charges on account of Taxes on Vehicles.	...	200	200
9	Charges on account of Navigation, Embankments and Drainage Works.	5,62,001	..	5,62,001
	Charges on account of Interest on debt and other obligations.	...	28,84,098	28,84,098
	Charges on account of Appropriation for Reduction or Avoidance of Debt.	...	4,14,600	4,14,600
11	Charges on account of General Administration.	20,05,517	24,014	20,30,531
13	Charges on account of Jails	2,64,502	...	2,64,502
14	Charges on account of Police.	27,10,031	...	27,10,031
17	Charges on account of Education.	37,64,150	...	37,64,150
17A	Charges on account of Technical Education.	50,000	...	50,000
18	Charges on account of Medical.	7,10,764	...	7,10,764
19	Charges on account of Public Health.	16,94,160	...	16,94,160
22	Charges on account of Animal Husbandry.	33,000	...	33,000
23	Charges on account of Co-operation—I.—Co-operative Societies.	5,00,000	...	5,00,000

(1) Grant No.	(2) Services and purpose (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
24	Charges on account of Co- operation—II—Rural Development.	4,75,000	...	4,75,000
27	Charges on account of Industries and Supplies— III.—Major Industries.	2,18,820	...	2,18,820
28A	Charges on account of Mis- cellaneous Departments.	25,000	...	25,000
29	Charges on account of Civil Works (Excluding Tools and Plants and Establish- ment.	46,09,967	37,342	46,47,309
30	Charges on account of Tools and Plants and Establish- ment.	11,38,868	...	11,38,868
33	Charges on account of Famine Relief.	11,94,318	..	11,94,31
34	Charges on account of Superannuation allowances and Pensions.	11,53,547	...	11,53,547
36	Charges on account of 57— Miscellaneous—I—Ex- penditure on State Pri- soners and Detenus, etc.	5,33,000	...	5,33,000
37	Charges on account of 57—Miscellaneous—II— Donations for Charitable purposes; etc.	31,76,866	...	31,76,866
38	Charges on account of 57—Miscellaneous—III— Contributions.	8,42,916	..	8,42 916
39	Charges on account of 57—Miscellaneous—IV— Expenditure on issue of Free Ration, etc.	9,155	...	9,155
42	Charges on account of 57—Miscellaneous—VII— Advanced Technical Training and Scholarships, etc.	100	...	100
44	Charges on account of Road Transport Schemes— Working expenses.	18,93,438	...	18,93,438
49	Charges on account of Capi- tal Outlay on Forests.	1,05,000	..	1,05,000

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
52	Charges on account of Capital Outlay—I—Investment in other Commercial concerns.	10,27,500	...	10,27,500
54	Charges on account of Capital Outlay—III.—Development of Sericulture and Weaving and Cottage Industries.	3,00,000	...	3,00,000
59	Charges on account of Capital Outlay on State Schemes of Government Trading.	1,50,00,000	3,057	1,50,03,057
	Charges on account of Re-payment of Debts.	...	17,80,955	17,80,955
61	Charges on account of Loans and Advances, etc., —II.—Agricultural Loans, etc.	8,11,022	...	8,11,022
62	Charges on account of Loans and Advances, etc., —III.—Loans to Autonomous District Councils, etc.	40,000	...	40,000
64	Charges on account of Loans and Advances, etc., —V.—Loans to Co-operative Societies.	50,00,000	...	50,00,000
65	Charges on account of Loans and Advances, etc., —VI.—Industrial Loans.	2,84,000	...	2,84,000
68	Charges on account of Loans and Advances, etc., —IX.—Tea Garden Land Utilization Loans, Grow-More-Food Loans, Fishery Development Loans, etc.	50,000	..	50,000
74	Charges on account of Loans and Advances, etc., —XV.—Loans for Development of Live-stock Industries.	50,000	...	50,000
	Grand total	5,17,95,430	51,45,910	5,69,41,340